

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Policy Circular No. 10 (RE-2008)/2004-09

New Delhi: 5th June 2008

Subject: Endorsement of permitted imports on duty credit scrips, issued under Target Plus Scheme, procedure thereof.

Representations have been received from Trade and Industry that there is confusion with respect to 'permitted imports' under the said scheme. In view of this, it has been decided to list the permitted imports. Accordingly under Target Plus Scheme (under FTP RE2004 / FTP RE2005), the following endorsement may be made by RA concerned on duty credit scrips issued under DFCE for the Scheme, upon requests received on the letter head of the applicant.

"In terms of Para 3.7.6 of the FTP, the following are allowed to be imported under the scheme, provided these are freely importable under the ITC HS:

1. *Any inputs (having nexus with exported products – Para 3.2.5 of HBP v1)*
2. *Capital goods including spares (having nexus with exported products – Para 3.2.5 of HBP v1),*
3. *Office equipment,*
4. *Professional equipment,*
5. *Office furniture,*
6. *Agricultural Products covered under Chapter 1 to 24 except (a) to (f) below. However, Import of all edible oils classified under Chapter 15, shall be allowed under the scheme only through STC and MMTC.*
 - a. *Garlic, Peas and all other Vegetables with a Duty of more than 30% under Chapter 7 of ITC (HS) Classification of Export and Import items.*
 - b. *Coconut, Areca Nut, Oranges, Lemon, Fresh Grapes, Apple and Pears and all other fruits with a Duty of more than 30% under Chapter 8 of ITC (HS) Classification of Export and Import items.*
 - c. *All spices with a Duty of more than 30% under Chapter 9 of ITC (HS) Classification of Export and Import items (except Cloves).*
 - d. *Tea, Coffee and Pepper as per Chapter 9 of ITC (HS) Classification of Export and Import items.*
 - e. *All Oil Seeds under Chapter 12 of ITC (HS) Classification of Export and Import items.*
 - f. *Natural Rubber as per Chapter 40 of ITC (HS).*

This issues with the approval of DGFT.

Sd/-
(A.K. Singh)
Joint Director General of Foreign Trade

To, All Regional Authorities

[Issued from F.No.01/94/180/308/AM07/PC-3(Part2)]